

[Shri Sazhiyan]

Legislation. Therefore, I appeal to you to consider the appointment of a separate committee that could go into all the documents that are placed on the Table of the House, whether in accordance with the provisions of the statute or with the conditions laid down by Parliamentary Committees like the Public Accounts Committee, Estimates Committee and so on.

Therefore, I would appeal to you that some forum should be there to go into such things. Otherwise, all the papers laid on the Table should be made available sufficiently earlier, or immediately after. As it is, I can raise only in the next session any criticism on this paper laid on the Table by Mr. K. R. Ganesh.

MR. SPEAKER : I think we will put it before the Rules Committee. You want the Rules Committee meeting sometime in the beginning of the next session ? We will put everything before the Rules Committee.

STATEMENT RE. SUPPLY OF FERTILIZERS
TO UTTAR PRADESH

THE MINISTER OF STATE IN THE
MINISTRY OF PETROLEUM AND
CHEMICALS (SHRI SHAH NAWAZ
KHAN) : I beg to lay on the Table :

A statement regarding the supply of fertilizers to Uttar Pradesh and production and requirement of fertilizers. [Placed in Library. See No. LT-6124/73].

SHRI JYOTIRMOY BOSU (Diamond Harbour) : I would like to make a submission for your kind consideration. Why is it that we are forced to raise the issue on the floor of the House ? Because four letters were written through your secretariat and the Minister never responded. It is a very deplorable state of affairs. They want to hide things from this House till such time we come to hammer them, on the floor of the House.

SHRI SHAHNAWAZ KHAN : We have nothing to hide.

श्री मधु लिमये (बांका) : अध्यक्ष महोदय, अगर इस बयान को पढ़ा जाये, तो हम को पता लगेगा कि क्या चुनाव को प्रभावित करने के लिए कोशिश की जा रही है ।

श्री शंकर इलाल सिंह (चतरा) : अध्यक्ष महोदय, उत्तर प्रदेश एक बहुत बड़ा राज्य है और वहाँ उर्वरकों का अभाव है । इस लिए वहाँ भोजना जरूरी है ।

CORRECTION OF ANSWER TO U.S.Q. No. 3163, DATED 3-12-73 RE. CERTAIN INDUSTRIAL TENEMENTS UNDER LAWRENCE ROAD RESIDENTIAL SCHEME BY D.D.A.

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA) : I beg to lay on the Table a statement correcting the answer given on the 3rd December, 1973 to Unstarred Question No. 3163 by Shri Jharkhande Rai regarding Pocket C-7 and C-8 of Industrial Tenements under Lawrence Road Residential Scheme by D.D.A.

Statement

I refer to the answer given to part (b) of the Unstarred Question No. 3163 dated 3rd December, 1973 in regard to sale price of flats in Pockets C-7 and C-8 of Lawrence Road Residential Scheme of the D.D.A., and regret to state that a factual error had crept therein.

2. In answer to part (b) of the Question I had *inter alia* stated that the sale price of flats varied from Rs. 12,500/- to Rs. 13,000/-. On a verification I now find that the sale price of flats in question varies from Rs. 12,500/- to Rs. 13,800/-.

3. I request that the answer may kindly be corrected accordingly.

CORRECTION OF ANSWER TO U.S.Q. NO. 4088 DATED 10-12-73 RE. IMPROVEMENT IN ROLE OF CO-OPERATIVE SOCIETIES DURING FIFTH PLAN

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : I beg to lay on the Table a statement correcting the answer given on the 10th December, 1973 to Unstarred Question No. 4088 by Shri Prabhudas Patel regarding improvement in role of cooperative societies during Fifth Plan.

Statement

In part (c) of the Lok Sabha Unstarred Question No. 4088 answered on 10-12-1973 in the Lok Sabha it was enquired "to what extent cooperatives provided loans for medium and short term during the Fourth Plan." In answer to this part of the Question, the following reply was given:—

"It is anticipated that the cooperatives will provide short term advances of Rs. 700 crores during the last year of the 4th Plan. They are also expected to have advanced Rs. 325 crores as medium term loans during the five years covered by the 4th Plan".

2. On verification, it has come to light that cooperatives are expected to have advanced Rs. 200 crores as medium term loans (and not Rs. 325 crores as mentioned above). I accordingly, take this opportunity to correct the answer given previously.

REPORT OF COMMISSION OF INQUIRY INTO AFFAIRS OF BHARAT SEVAK SAMAJ AND GOVERNMENT'S ACTION THEREON

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): I beg to lay on the Table:

- (i) A copy of the Report of the Commission of Inquiry into the affairs of the Bharat Sevak Samaj along with the Memorandum of action taken by the Government thereon.
- (ii) With your permission, I am also laying a statement in English and Hindi giving reasons for the delay in not presenting simultaneously the English and Hindi versions of the report mentioned in item (i) above. [Placed in Library See, No. LT-6127/73]

श्री अटल बिहारी वाजपेयी (ग्वालियर): कारण क्या है ?

प्रो० शेर सिंह : यह 13,000 पेज और 5 बाल्युम की रिपोर्ट है। उस का ट्रांसलेशन हो रहा है।

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, इस रिपोर्ट को सरकार के पास आये महीनों बीत गये हैं। अगर प्रति-दिन दस

दस पेज का भी अनुवाद किया जाता, तो अब तक सारी रिपोर्ट का अनुवाद हो जाता। किसी रिपोर्ट के कितने पेज हैं, क्या उस पर हिन्दी का भविष्य निर्धार करता है? ये लोग सरकार चला रहे हैं या मजाक कर रहे हैं?

MR. SPEAKER : In such cases, I think I will have to lay down certain procedures.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, अगर इस सदन द्वारा बनाये गये कानूनों का इस सदन में ही पालन नहीं होगा, तो फिर औरों से कानून के पालन की आशा करना व्यर्थ है।

- श्री शंकर दयाल सिंह : अध्यक्ष महोदय, मैं श्री वाजपेयी से सहमत हूँ। मैंने भी बार-बार यह बात अनुभव की है। हिन्दी के बारे में इस प्रकार की ढिलाई नहीं होनी चाहिए।

SHRI JYOTIRMOY BOSU : This Commission was set up, if I remember aright, in 1968. In a few days' time it is going to be 1974, and it involves a Cabinet Minister, namely, Shri L. N. Mishra. Therefore, it would have been proper if the Government had laid this document on the Table of the House at the beginning of this session so that we could have debated this and tried to tell the people in this country about the whole matter.

NOTIFICATIONS UNDER COFFEE ACT, 1942 AND CORRIGENDUM TO NOTIFICATION NO. S.O. 693 DATED 26-2-73 UNDER ESSENTIAL COMMODITIES ACT, 1955.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE) : I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Coffee Act, 1942 :—
- (i) G.S.R. 583 (E) published in Gazette of India dated the 1st December, 1973.
- (ii) G.S.R. 514 (E) published in Gazette of India dated the 1st December, 1973.

[Placed in Library. See No. LT-6128/73.]